

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 11969/2020 - EXEMPTION FROM FILING O.T.)

Date : 10-12-2021 These matters were called on for hearing today.

For Appellant(s)

Mr. Atishi Dipankar, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The office report indicates that the sole respondent is duly represented and further it indicates that the original records from the High Court and Trial Court are still awaited, in terms of the guidelines. It appears that the reminder letter was issued on 29.10.2021 to the concerned High Court, however, neither the records have been transmitted nor any status-report received therefrom.

contd....

As such, issue D.O. letter to the concerned authority of the High Court asking for transmission of the original records, both of the High Court and Trial Court at the earliest, but not later than 14 days from the receipt of the D.O.

List on 4.2.2022.

AVANI PAL SINGH
Registrar